

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

OA No.602/97

Date of decision: 2nd June 1997

BETWEEN:

K.M. Aijaz Shareef

.. Applicant

AND

1. The Telecom District Manager,  
Anantapur.
2. The Chief General Manager, Telecom,  
A.P. Circle, Hyderabad.
3. The Chairman, Telecom Commission,  
New Delhi

.. Respondents

Counsel for the applicant: K. Venkateswara Rao

Counsel for the Respondents: K. Bhaskar Rao

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.) *8/6*

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.)

Heard Sri K. Venkateswara Rao, Learned counsel  
for the applicant.

The facts of the case are that the applicant's  
father, M. Mohammad Sahab, Telephone Supervisor, was permitted  
to retire on medical invalidation on 12.11.1993, while  
he still had nearly 7 years of service left before normal  
retirement on superannuation. The applicant's request for  
appointment in relaxation of normal recruitment rules was  
rejected by the respondents on 19.1.1995, whereafter a rep-  
resentation was submitted to Respondent-3 by the applicant  
on 26.11.1995. According to applicant he has not received  
any reply so far.

Under the circumstances it is considered necessary

and just to direct Respondent-3 to deal with the representation  
on merits and dispose of the same within 60 days from the  
..2

(P)

date of receipt of a copy of this order. A copy of the OA shall also be sent to Respondent-3 to facilitate proper examination of the applicant's claim by taking into consideration the facts and averments contained therein.

Should the applicant feel aggrieved by the decision that may be conveyed to him in pursuance of this direction, he shall have the liberty to reagitate his grievance.

\_\_\_\_\_  
(H. RAJENDRA PRASAD)  
MEMBER (ADMN.)

Date: 2nd June 1997

*Arbiter  
Deputy Registrar (DCC)*

KSM

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-3-

O.A.602/97

To

1. The Telecom District Manager,  
Anantapur.
2. The Chief General Manager, Telecom,  
A.P. Circle, Hyderabad.
3. The Chairman, Telecom Commission,  
New Delhi.
4. One copy to Mr. Hon'ble Mr. H. Rajendra Prasad, Member (A) CAT. Hyd.
5. One copy to Mr. D. R. (A) CAT. Hyd.
6. One spare copy.

pvm 7. One copy to Mr. Venkateswar Rao, Addl. Manager  
from cat to Mr. B. Seshan Rao, Addl. Manager

O.A. copies sent separately  
by post.

off  
19/6/97

COURT

1.

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE  
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 2-6-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in

O.A.No.

602/97

T.A.No.

(w.p.)

Admitted and Interim directions  
Issued.

to R-3

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

केन्द्रीय प्रशासनिक अधिकारण  
Central Administrative Tribunal  
HYDERABAD BENCH  
DESPATCH

17 JUN 1997

हैदराबाद आयोग  
HYDERABAD BENCH